

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 127
(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd (Tomorrow land Technologies Exports Limited)
.... Applicant/petitioner

v.

Union of India

.... Respondent

Order under Section 31 of IBC, 2016

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRIHEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. K.K.R. Das, Advocate
For the Respondent:

ORDER

List the matter for hearing on 27.09.2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET